SHRI PARAG CHALIHA (Assam): Madam, I lay on the Table a copy each (in English and Hindi) of the Twelfth Report of the Standing Committee on Petroleum and Chemicals (1996-97) on Action taken by Government on the recommendations contained in Ninth Report on "Demands for Grants (1997-98) of the Ministry of Petroleum and Natural Gas (Part-I).

THE DEPUTY CHAIRMAN: Now Motion for election to the Agricultural and processed Food Products Export Development Authority. Dr. B.B. Ramaiah. (Interruptions). Where is Dr. Ramaiah? Has he gone to collect the answer? (Interruptions).

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): Madam, may 1 move it on his behalf?

THE DEPUTY CHAIRMAN: He has got two Motions which are now pending. (Interruptions).

SHRI VAYALAR RAVI (Kerala): Madam, somebody must move them.

SHRI S.R. BOMMAI: Madam, may I move them on behalf of Shri Ramaiah?

THE DEPUTY CHAIRMAN: No, I would not permit you because there should be some dignity of the House. I am sorry. The House cannot run in such a manner. I am very sorry. He was here. He should know what his duty is. It is not against any individual. It is the procedure of the House.

SHRI S.R. BOMMAI: Madam, I agree with you.

THE DEPUTY CHAIRMAN: I know that yesterday you were waiting here. But you could not do it. I will allow you to introduce your Bill. But it is disrespect to the House.

SHRI VYALAR RAVI: Madam, there is no Parliamentary Affairs Minister here.

THE INDIRA GANDHI NATIONAL **OPEN UNIVERSITY (AMENDMENT)** BILL, 1997.

THE MINISTER OF HUMAN RESOURCE

DEVELOPMENT (SHRI S.R. BOMMAI): Madam, I beg to move for leave to introduce a Bill to amend the Indira Gandhi National Open University Act, 1985.

The question was put and the motion was adopted.

SHRI S.R. BOMMAI: Madam, I introduce the Bill.

THE DEPUTY CHAIRMAN: Now I have to make an announcement. (Interruptions). I think it is very unfortunate that Dr. Ramaiah just left the House without permission.

ALLOCATION TIME FOR DISPOSAL OF GOVERNMENT AND OTHER **BUSINESS**

THE DEPUTY CHAIRMAN: I have to inform the House that the Business Advisory Committee has allocated time as follows for legislative and other business.

Business Time allotted

- 1. Consideration and passing of the Coast 1 Hour Guard (Amendment) Bill, 1996.
- 2. Discussion on Resolution regarding I Hour rejection of the Award given by the Board of the Arbitration in CA Reference No. 1 of 1991 under the JCM Scheme.
- 3. Consideration and passing of the Private 1 Hour Security Guards and Agencies (Regulation) Bill, 1994.
- 4. Consideration and passing of the 2 Hours Export-Import Bank of India (Amendment) Bill, 1997, as passed by Lok Sabha.
- 5. Consideration and passing of Insurance 3 Hours Regulatory Authority Bill, 1996, after it has been passed by Lok Sabha.
- 6. Statutory Resolution seeking disapproval of the Out of Turn Allotment of Government Residences (Validation) Ordinance, 1997.
- 7. Consideration and passing of the Out of (Tobe dis-Turn Allotment of Government discussed Residences (Validation) Bill, 1997, together) after it is passed by Lok Sabha.